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Central Administrative Tribunal, Principal Bench

Contempt Petition No. 502 of 2002 in
Original Application No. 2381 of 2002

New Delhi, this the 2nd day of January, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V. Srikantan, Member(A)

Hitendra Pal Singh,
S/o Shri Prem Pal Singh
Junior Engineer (Electrical)
C.C.W., All India Radio, Aligarh
R/o 1/552, Indraprastha Colony,
Surendra Nagar, Aligarh, U.P.

....Applicant

(Appeared in person)

Versus

1. Shri Pawan Chopra, IAS
Secretary,
Ministry of Information & Broadcasting,
6th Floor, B-Wing,
Shastri Bhawan, New Delhi.
2. Shri K.S. Sarma, IAS
Chief Executive Officer,
Prasar Bharti,
2nd Floor, P.T.I. Building,
Parliament Street, New Delhi.
3. Shri Vigyan Prakash,
Chief Engineer (North Zone) AIR & TV
Holding Additional Charge of
Chief Engineer-I
Civil Construction Wing, All India Radio,
6th Floor, Soochna Bhawan,
C.G.O. Complex, Lodhi Road,
New Delhi.
4. Shri Vijay Kumar Gogne
Superintending Engineer (Electrical)
Civil Construction Wing, All India Radio,
11th Floor, Soochna Bhawan,
C.G.O. Complex, Lodhi Road,
New Delhi.
5. Shri A. Nagendran,
Executive Engineer (Electrical)
Civil Construction Wing, All India Radio,
27, Mahadev Road,
New Delhi.
6. Shri Suresh Chand,
Assistant Engineer (Electrical)
Civil Construction Wing, All India Radio,
C.P.C., Sirifort Complex,
Khel Gaon, New Delhi

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

This Tribunal while disposing of O.A.2381/2002 on 12.9.2002 had directed that if salary of the applicant is due, it should be paid to him within a period of one month. The payment had not been made. It had led to the applicant filing the present contempt petition. Notice had been issued to the respondents for today.

2. Applicant who is present in person states that payment of the salary has since been made to him. However he has pointed that the salary had been withheld for no valid reasons and, therefore, he is entitled to the interest on the said amount.

3. In normal circumstances when the salary had been withheld for no good reasons, this Tribunal might well have allowed the interest. The snag however is that while disposing of the O.A., such a relief had not been granted. Once that is so, in the present contempt petition, this request keeping in view the aforesaid, is not being allowed.

4. The rule is discharged.


(V. Srikantan)

Member(A)


(V.S. Aggarwal)
Chairman

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